2009, publishing the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2009, under section 31 of the Securities and Exchange Board of India Act, 1992. [Placed in Library. *See* No.L.T. 10578/09]

- V. A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 3336 (E), dated the 20th December, 2008, publishing the Credit Information Companies (Regulations) (Removal of Difficulties) Order, 2008 (Second of 2008), under sub-section (2) of section 35 of the Credit Information Companies (Regulation) Act, 2005. [Placed in Library. See No.L.T. 10580/09]
- VI. A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 165 (E), dated the 6th September, 2008, publishing Corrigendum regarding the Acquisition of State Bank of Saurashtra Order, 2008. [Placed in Library. See No.L.T. 10581/09]
- VII. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:
 - (a) Third Annual Report and Accounts of the Security Printing and Minting Corporation of India Limited (SPMCIL), New Delhi, for the year 2007-2008, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
 - (2) Statement giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No.L.T. 10577/09]

Reports and Accounts (2007-08) of ICCR and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ANAND SHARMA): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- (a) Annual Report of the Indian Council for Cultural Relations (ICCR), New Delhi, for the year 2007-2008.
- (b) Annual Accounts of the Indian Council for Cultural Relations (ICCR), New Delhi, for the year 2007-2008, and the Audit Report thereon.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library. *See* No.L.T. 10582/09]
- 1. Annual Report and Accounts (2007-08) of CIDC and related papers.
- Statements sharing action taken by Government on various assurances, promises and undertakings during different Session.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- (a) Twelfth Annual Report and Accounts of the Construction Industry Development Council (CIDC), New Delhi, for the year 2007-2008, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council. [Placed in Library. See No.L.T. 10537/09]
- II. Statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the Session shown against each :-
 - Statement No. XXXVI Hundred and Eighty-ninth Session, 2000 [Placed in Library. See No.L.T. 10537/09]
 - Statement No. XXIX Hundred and Ninety-third Session, 2001 [Placed in Library. See No.L.T. 10538/09]
 - Statement No. XXIV Hundred and Ninety-sixth Session, 2002 [Placed in Library. See No.L.T. 10539/09]
 - Statement No. XXII Hundred and Ninety-eighth Session, 2003 [Placed in Library. See No.L.T. 10540/09]
 - Statement No. XXI Hundred and Ninety-ninth Session, 2003 [Placed in Library. See No.L.T. 10541/09]
 - Statement No. XVI Two Hundred and Third Session, 2004 [Placed in Library. See No.L.T. 10542/09]
 - Statement No. XVI Two Hundred and Fourth Session, 2005 [Placed in Library. See No.L.T. 10543/09]
 - Statement No. XIII Two Hundred and Fifth Session, 2005 [Placed in Library. See No.L.T. 10544/09]
 - Statement No. XIII Two Hundred and Sixth Session, 2005 [Placed in Library. See No.L.T. 10545/09]
 - Statement No. XII Two Hundred and Seventh Session, 2006 [Placed in Library. See No.L.T. 10546/09]
 - Statement No. X Two Hundred and Eighth Session, 2006 [Placed in Library. See No.L.T. 10547/09]
 - Statement No. IX Two Hundred and Ninth Session, 2006 [Placed in Library. See No.L.T. 10548/09]
 - Statement No. VIII Two Hundred and Tenth Session, 2007 [Placed in Library. See No.L.T. 10549/09]
 - Statement No. VII Two Hundred and Eleventh Session, 2007 [Placed in Library. See No.L.T. 10540/09]

- Statement No. V Two Hundred and Twelfth Session, 2007 [Placed in Library. See No.L.T. 10851/09]
- Statement No. IV Two Hundred and Thirteenth Session, 2008 [Placed in Library. See No.L.T. 10852/09]
- Statement No. I Two Hundred and Fourteenth Session, 2008 [Placed in Library. See No.L.T. 10853/09]

1. Notification of the Ministry of Communications and Information Technology

2. Reports and Accounts (2007-08) of TCIL and TRAI and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): Sir, I lay on the Table

- A copy (in English and Hindi) of the Ministry of Communications and Information Technology (Department of Telecommunications) Notification No. 5-4/2000-A&P, dated the 31st December, 2008, publishing the Telecom Regulatory Authority of India (Officers and Staff Appointment) Seventh Amendment) Regulations, 2008, under section 37 of the Telecom Regulatory Authority of India Act, 1997. [Placed in Library. See No.L.T. 10571/09]
- II. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956 -
 - (a) Annual Report and Accounts of the Telecommunications Consultants India Limited (TCIL), New Delhi, for the year 2007-2008, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company. [Placed in Library. See No.L.T. 10570/09]
- III. (1) A copy each (in English and Hindi) of the following papers, under sub-section
 (4) of the section 23 and sub-section (3) of section 24 of the Telecom Regulatory
 Authority of India Act, 1997:-
 - (a) Annual Report and Accounts of the Telecom Regulatory Authority of India, New Delhi, for the year 2007-2008, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Authority.
 - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No.L.T. 10572/09]